DGS ORDER NO.03 of 2017

Sub: Comprehensive Inspection Programme to be carried out through respective Mercantile Martine Departments by the Maritime Education and Training Institutes Association METIA) and Maritime Institutes Association, Chennai – regardiing.

1. This Directorate had issued revised guidelines for conduct of Comprehensive Inspection Programme to be carried out by all the Institutes conducting pre-sea courses vide DGS Order No.4 of 2016.

2. While many of the institutes have carried out the CIP, a sizeable number of institutes had obtained a stay order against the above referred DGS order.

3. The Hon’ble High Court of Madras has vide order dated 17.11.2016, while staying the operation of the DGS Order for a period of four weeks, directed that if any inspection is to be conducted by the Academic Council of any other authorities i.e., the Director General of Shipping, it shall not be resisted or obstructed by the petitioner or their Association members.

4. In accordance with the directions of the Hon’ble Court and to maintain the quality of the education imparted in the DGS approved maritime training institutes, the training institutes conducting pre-sea courses who have not
undergone CIP through a recognized organization (RO) are directed to undergo the CIP through the concerned Mercantile Marine Department of their respective region or if they so desire through a Recognized Organization, within a period of two months of the issuance of this circular.

5. The Mercantile Marine Departments and the training institutes shall refer the methodology of grading and the comprehensive check list as specified in DGS Order No.4 of 2016 for carrying out the CIP.

6. The institutes not complying with these directions may face action which may include withdrawal of approvals/reduction of intake or denial of approval of new courses.

    Sd/-
    [Amitabh Kumar]
    Director General of Shipping[i/c]

To
All DGS approved Maritime Training Institutes.
All Principal Officers/MMDs.
All Recognized Organizations.